

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH

Item No. 6
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy

Vs.

.... Applicant/petitioner

M/s. Granite Gate Properties Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the applicant:

Mr. Rakesh Kumar, Ms. Chetna Bisht,
Mr. Sahil Gupta, Advs. for IRP

ORDER

CA-208(PB)/2019:-

The prayer made in this application filed under Section 21 (6A) of the Insolvency and Bankruptcy Code, 2016 read with Regulation 16A (1) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 is to appoint Mr. Sunil Kumar Agarwal as the Authorised Representative to represent the class of creditors as specified in Section 21 (6A)(b). Mr. Agarwal has secured the maximum number of voting share in the class of creditors as per the averments made in para 11. The Regulation 8A require that of creditor in a class may indicate the choice of an Insolvency Professional from amongst three choices provided by the IRP in the public announcement who is to act as an Authorised Representative.



We find that the requirement of the provisions of law is satisfied. Accordingly, the application is allowed and the aforesaid person namely Mr. Sunil Kumar Agarwal is appointed as Authorised Representatives for class of creditors.

No other declaration is required.

The application stands disposed of.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

12.02.2019.
Aarti Makker